

GOVERNMENT OF HIMACHAL PRADESH  
DEPARTMENT OF FINANCE  
(PAY REVISION SECTION)

N O T I F I C A T I O N

Dated Shimla-171002, the 13<sup>th</sup> October, 2009

**No. Fin-(PR)B(7)-1/2009** In exercise of the powers conferred under proviso to Article 309 of the Constitution of India and proviso to sub-rule (1) of rule 10 of the Vidhan Sabha (Recruitment and Conditions of Service Rules, 1974, as amended from time to time), the Governor, Himachal Pradesh, is pleased to make the following rules further to amend the Himachal Pradesh Civil Services (Revised Pay) Rules, 2009, namely:-

1. **Short title and commencement.** - (1) These rules may be called the Himachal Pradesh Civil Services (Revised Pay) (First Amendment) Rules, 2009.
  - (2) They shall be deemed to have come into force on and with effect from the first day of January, 2006.
2. In Himachal Pradesh Civil Services (Revised Pay) Rules, 2009 (hereinafter referred to as the "said rules"), in rule 5, the third proviso, excepting Explanation-1 and Explanation-2, shall be omitted.
3. In the "said rules" in rule 7 :-
  - (a) In clause (i), for the words, signs and figures "as on 01.01.2006 or thereafter," the words, signs and figures "as on the first day of January, 2006 to the date of publication of the Himachal Pradesh Civil Services (Revised Pay) Rules, 2009" shall be substituted;
  - (b) For clause (iii) the following clause shall be substituted, namely:-
    - "(iii) an employee, who reaches at the maximum of the Pay Band, shall be placed in the higher pay band after one year without any change in the Grade Pay. At the time of such placement, benefit of one increment shall be given and thereafter, the employee shall continue to draw increment in the higher Pay Band till his pay reaches at the maximum of Pay band 5."
  - (c) In Note 1, for the words "Pay Band", the words "Pay Structure" shall be substituted; and
  - (d) For Note 6, the following Note shall be substituted, namely:-



"Note-6 In case, where a senior Government employee, promoted to a higher post before the first day of January, 2006, draws less pay in the revised pay structure than his junior, who is promoted to a higher post on or after the first day of January, 2006, the pay, in the Pay Band of the senior Government employee, will be stepped up to an amount, equal to the pay in the pay band, as fixed for his junior in that higher post. The stepping up will be done with effect from the date of promotion of the junior Government employee subject to the fulfillment of the following conditions, namely: -

- (a) The junior and the senior Government employees should belong to the same cadre and the posts, in which they have been promoted, it should also be identical and in the same cadre;
- (b) The pre-revised scale and the revised scales/pay band and grade pay of the lower and higher posts, in which they are entitled to draw pay, should be identical;
- (c) The senior Government employee at the time of promotion to the higher post should have been drawing equal or more pay than the junior. However, no relief will be given, if the senior employee exercises an option to get his pay fixation/promotion, postponed or opts for revised scale from the date other than the date of option of his junior;
- (d) The anomaly should be directly as a result of application of the provisions of these rules or any other rule or order regulating pay fixation on such promotion in the revised pay structure. However, if in the lower post, the junior officer was drawing more pay in the pre-revised pay scale than his senior by virtue of any advance increment(s) granted to him or due to any inflation in pay other than by way of normal pay fixation, the provisions of this note shall not be applied for stepping up the pay of the senior employee.

Provided that the benefit of stepping up of pay even can be allowed to the senior employee second time, if the anomaly has arisen with reference to the pay of the same junior, in respect of whom, the pay of the senior was stepped up first time:

Provided further that the senior employee shall be entitled to earn next increment on the same date as that of his junior with respect to whom, he had got stepped up his pay.

- (e) For the purpose of granting step up under these rules, the competent authority shall be the Administrative Department in



consultation with the Finance Department.

4. In the "said rules", below rule 11, the following Note shall be added

"Note- For the purpose of promotion, the grade pay of Rs. 5400 in PB-4 shall be treated as higher than the grade pay of Rs. 5400 in PB-3."

5. In the "said rules" after rule the following new rule shall be inserted namely:-

"11-A **Protection of benefits under the existing Assured Career Progression Schemes:-** Where a government employee was drawing the benefit of increment(s) and /or higher pay scale(s) under the unrevised pay scale before the date of publication of the Himachal Pradesh Civil Services (Revised Pay) Rules, 2009, on account of progression under the Assured Career Progression Schemes of the Government of Himachal Pradesh, he shall be entitled to draw such benefits under the revised pay structure, and there shall be no need to assess his eligibility afresh or to pass a formal revised order for this purpose. His pay on the date of grant of such progression, shall be fixed by grant of increment(s) at the rate specified in rule-9, and the grade pay of the such higher corresponding scale(s) will thereafter be granted in addition to the pay admissible in the pay band.

Provided that in the case of those Government employees, who are entitled to the benefits of increments(s) and /or next higher pay scale(s) under the unrevised pay scales on account of progression under the existing Assured Career Progression Schemes of the government of Himachal Pradesh, but their cases have not been finalized before the date of publication of Himachal Pradesh Civil Services (Revised Pay) Rules, 2009, such cases will be dealt in accordance with the provisions of existing Assured Career Progression Schemes and they shall also be entitled to the benefits of protection of pay as envisaged in this rule."

BY ORDER

AJAY TYAGI,  
PRINCIPAL SECRETARY (FINANCE) TO THE  
GOVERNMENT OF HIMACHAL PRADESH

These orders are also available on the website:  
[www.himachal.gov.in/finance/payRevision.htm](http://www.himachal.gov.in/finance/payRevision.htm)

No. Fin-(PR)B(7)-1/2009 Dated Shimla-171002, the 13<sup>th</sup> October, 2009  
Copy forwarded for information and necessary action:-

- 2 The Accountant General, Himachal Pradesh, Shimla-171003 with 20 spare copies
- 3 The Sr Deputy Accountant General (A&E), H.P., Shimla-3 with 20 spare copies.
- 4 The Resident Commissioner, H.P. Himachal Bhawan, Sikandra Road, New Delhi.
- 5 All Secretaries to the Government of Himachal Pradesh.
- 6 All Heads of Departments in Himachal Pradesh.
- 7 The Controller, Printing & Stationary Department, Ghora Chowki, Shimla-5 for publication in the Rajpatra.
- 8 The Secretary. H.P Electricity Regulatory Commission, Khalini, Shimla.
- 9 All Deputy Commissioners in Himachal Pradesh.
- 10 All District and Sessions Judges in Himachal Pradesh.
- 11 All Superintendents of Police in H.P.
- 12 The Registrar, High Court, H.P. Shimla.
- 13 The Secretary, H.P. Vidhan Sabha, Shimla-171004.
- 14 The Secretary, H.P. Public Service Commission, Nigam Vihar, Shimla-2.
- 15 The Secretary, H.P. Subordinate Services Selection Board, Hamirpur.
- 16 All District Treasury Officers/ Treasury Officers in H.P.
- 17 The Resident Commissioner, Pangi, Chamba, Himachal Pradesh.
- 18 The Pay and Accounts Officer, No. 1, Reserve Bank of India, Parliament Street, New Delhi.
- 19 The Director, Accounts, Cabinet Secretariat, Government of India, East Block, No. 5, Level-5, R.K. Puram, New Delhi-110022.
- 20 The Senior Research Officer, Ministry of Finance, Department of Expenditure, Pay Research Unit, North Block, Room No. 261, New Delhi.
- 21 The Deputy Director, Central State Finance Cell, Ministry of Finance, Department of Expenditure, Govt. of India, New Delhi.
- 22 The Deputy Director, Defence Land and Cantonment Head Quarter, Western Command, Shimla-1.
- 23 The Divisional Organizers, Punjab and H.P.(SSB), Directorate General of Security, Shimla-4.
- 24 The Commandant, Training Centre, Directorate General of Security, Sarahan, Rampur Bushar, Shimla District, H.P.
- 25 The Cantonment Executive Officer, Subathu/Jutogh/ Dagshai/Kasuali/Yol Camp (Kangra)/Bakloh cantonment/ Dalhousie (Chamba).
- 26 The Deputy Commissioner, Relief and Rehabilitation, Bias Project, Raja Ka Talab, Kangra, H.P.
- 27 Controller, Deptt. of Personnel, H.P. Sectt., Shimla-2.
- 28 All Sections of Finance Department .
- 29 The Deptt. of Personnel, Appointment-III . H.P. Sectt., Shimla-2.
- 30 Section Officer, Finance Commission, H.P. Sectt., Shimla-2.
- 31 The Deptt. of S.A. Accounts, H.P. Sectt., Shimla-2 with 20 spare copies.
- 32 Guard File 100 spare copies.

  
Special Secretary (Finance) to the  
Government of Himachal Pradesh.